

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 12/RP/2025

in

Petition No. 132/TT/2023

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 under the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking Review of the Order dated 1.5.2025 passed by this Commission in Petition No. 132/TT/2023.

Petitioner : Power Grid Corporation of India Limited (POWERGRID).

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 11 Others.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Ms. Shree Dwivedi, Advocate, PGCIL
Shri Aashish Srivastava, Advocate, DTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the information sought by the Commission vide RoP dated 30.4.2026 could not be filed on time and that the information is ready and requested that the portal be opened to file the same.

2. The learned counsel for Respondent No. 12, i.e., DTL, sought permission to file its reply within three weeks.

3. After the hearing, the Commission directed the Respondent(s), including DTL, to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. Further, the Commission acceded to the Petitioner's request and directed the Petitioner to file the information (as directed vide RoP dated 30.4.2026) by **14.7.2026**.



4. The matter will be listed for the hearing on **4.8.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

